



क्षेत्रीय कार्यालय  
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
RAJASTHAN STATE POLLUTION CONTROL BOARD

SA-06, Mandia Road Industrial Area, Pali.  
Phone/Fax no. 02932-231616, E-Mail ID : rorpcb.pali@gmail.com



No. RPCB/RO/PALI / 123

Date : 18/04/2023

The Registrar General,  
National Green Tribunal,  
Principal Bench, New Delhi

Sub: Submission of action taken cum compliance report in the matter of  
Abdul Sattar Silawat Vs State of Rajasthan.

Ref: Hon'ble NGT Principal Bench, New Delhi order dated 06.01.2023

Respected Sir,

Please find enclosed here with the action taken cum compliance report  
in compliance of Hon'ble NGT order dated 06.01.2023 in the matter of "Abdul  
Sattar Silawat Vs State of Rajasthan" for your kind perusal.

Yours Sincerely,

(Rahul Sharma)

Regional Officer

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 833/2022**

Abdul Sattar Silawat

Applicant

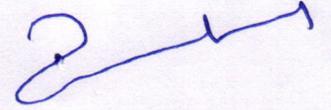
Versus

State of Raj. & Ors.

Respondents

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	<b><u>ANNEXURE</u></b>	
2.	<b>Annex. R/1</b> The list of defaulting units	



**Regional Officer  
Rajasthan State Pollution Control Board,  
Pali, Rajasthan**

*Regional Officer*  
Raj. State Pollution Control Board, Pali

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
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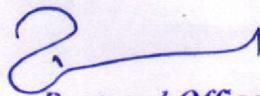
Respondents

**ACTION TAKEN REPORT IN COMPLIANCE OF HON'BLE  
TRIBUNAL ORDER DATED 06.01.2023 ON BEHALF OF THE  
RAJASTHAN STATE POLLUTION CONTROL BOARD.**

1. That the Hon'ble NGT has passed order dated 06.01.2023, inter-alia as follows:-

*“3. With regard to burning of pet coke and causing air pollution, we find that this aspect can also be looked into by the authorities concerned in the said area. We, therefore, dispose of this application by directing State PCB to look into the matter and take appropriate remedial and preventive action in accordance with law within two months.*

*4. Action taken report shall be filed with the Registrar General of this Tribunal by 15.04.2023 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If found necessary, the Registrar General shall place the matter before Bench for further directions.”*

  
Regional Officer  
Raj. State Pollution Control Board, Pat.

2. That presently around 538 waste water generating units connected with CETP are operating at Pali, the waste water of which is being treated at CETP No. 06 of 12 MLD capacity which has been upgraded at Zero Liquid Discharge level and the treated textile waste water is completely being utilized by the member industries of CETP.
3. That the official of the State Board inspect the textile units on regular basis in order to assess the adequacy of pollution control measures adopted by the unit.
4. That from July 2021 to March 2023, total 961 No. of industries was inspected by the officials of the State Board. Out of which 07 units were found suspected using Petcoke as fuel and 05 units were proved utilizing Petcoke as fuel. Therefore, the State Board has initiated action against all such defaulting units. The list of defaulting units is attached herewith and marked as **Annexure-R/1**.
5. That the officials of the State Board also inquired from all authorized dealers of Petcoke and valid users have been taken and all were inquired regarding delivery of Petcoke in Pali but all have submitted that they have not delivered any Petcoke at Pali. It was also informed that the Petcoke is being distributed to authorized vendors with chain linked documents.

In view of above, it is submitted that the action taken report may kindly be taken on record.



**Regional Officer**  
**Rajasthan State Pollution Control Board,**  
**Pali, Rajasthan**

*Regional Officer*  
Raj. State Pollution Control Board, Pali

**List of units against which action were initiated for using  
banned fuel Pet-coke**

S No.	Name of Unit	Address	Date of Inspection	Non Compliance	Action by Board
1	M/s Shree Padmawati Fab Tex	F-71 RIICO Industrial Area Punayata, Pali	08.12.2021 & 16.12.2021	Pet coke found	Consent to Operate under Water Act, 1974 & Air Act, 1981 dated 08-01-2019 was revoked & direction for closure under section 33A of the Water Act, 1974 and 31A of Air Act, 1981 issued vide State Board's letter no. F-5(PA-1194) RPCB/Textile/2988 dated 17-01-2022.
2	M/s Chhajer Textile Mills	Plot no. 1, Phase I RIICO Industrial Area, Pali	09.02.2022	Pet coke found	Environmental Compensation imposed vide State Board's letter no. F.16 (Env.Comp.Gen-35) RPCB/Env. Comp./1030-1332 dated 23-01-2023 Of Rs. 11,13,000/-
3	M/s Maheshwari & Sons	C-07-08, Nextgen Textile Park, Pali	11.01.2022 & 07.07.2022	Pet coke found	Direction under the provision of section 33A of the Water Act, 1974 and under the provision of section 31A of the Air Act, 1981 issued vide State Board's letter no. F5(PA-NG-05)RPCB/Textile/792-797 dated 01-07-2022 and Environmental Compensation imposed vide State Board's letter no. F.16 (Env.Comp.Gen-35) RPCB/ Env. Comp./1015-1017 dated 23-01-2023 Of Rs. 18,80,500/-
4	M/s Gautam Traders	F-241, Mandia Road Industrial Area, Pali	28.02.2022, 11.07.2022	Pet coke found	Consent to Operate under Water Act, 1974 & Air Act, 1981 dated 28-08-2017 was revoked & direction for closure under section 33A of the Water Act, 1974 and 31A of Air Act, 1981 issued vide State Board's letter no. F-5(Comp-06) RPCB/ Textile/ 1037-1041 dated 29-07-2022 and, Environmental Compensation imposed vide State Board's letter no. F.16 (Env.Comp.Gen-35) RPCB/Env. Comp./1027-1029 dated 23-01-2023 Of Rs. 7,60,000/-



**Regional Officer**  
Raj State Pollution Control Board, Pali

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5	M/s Leela K Tex	25, Mahaveer Udhyog Nagar, Pali	27.09.2022 & 04.10.2022	Pet coke found	During the joint inspection dated 27.09.2022, the joint committee has suspected the use of banned fuel petcoke by the unit which was re-inspected by the Board's official on 04.10.2022 in order to verify the contents of unit's representation dated 04.10.2022 and found that unit was using Indonesian Coal only and were not found to use petcoke. The unit has provided purchase orders of Indonesian Coal which were verified by the Board's Officials, therefore no further action was initiated in the matter.
6	M/s M.Mohin i Process	26, Mahaveer Udhyog Nagar, Pali	27.09.2022 & 04.10.2022	Pet coke found	During the joint inspection dated 27.09.2022, the joint committee has suspected the use of banned fuel petcoke by the unit which was re-inspected by the Board's official on 04.10.2022 in order to verify the contents of unit's representation dated 04.10.2022 and found that unit was using Indonesian Coal only and were not found to use petcoke. The unit has provided purchase orders of Indonesian Coal which were verified by the Board's Officials, therefore no further action was initiated in the matter..
7	M/s Gandhi Fab Tex	F-79-80 (Part- B), Mandia Road Industrial Area, Pali	15.02.2023	Pet coke found	Consent to Operate under Water Act, 1974 & Air Act, 1981 dated 21-11-2022 was revoked & direction for closure under section 33A of the Water Act, 1974 and 31A of Air Act, 1981 issued vide State Board's letter no. F.5(Complaint-06) RPCB/Textile/2985-2989 dated 08-03-2023.

  
**Regional Officer**  
 Raj. State Pollution Control Board, Par

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